

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 613  
IB-336/ND/2023  
IA/2134/2024

**IN THE MATTER OF:**  
**Punjab National Bank**

...PETITIONER

**Vs.**

**Mr. Kailash Chand Jain**

...RESPONDENT

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 24.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:

**For the RP**

:Mr. Deepak Mittal, RP in person

**For the PG**

:Adv. Anurag Kumar

**ORDER**

**IA/2134/2024**

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and sought time to file reply. Time prayed for is granted. List the matter on **03.09.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**